MR. CHAIRMAN: Mr. Prime Minister, are you prepared to reply to his question?

SHRI H.D. DEVE GOWDA: Sir, I would like to assure my hon. friend, Krishna Ji, that the Congentrix project will be cleared very soon, at the most, within two weeks.

S.B. CHAVAN: Sir, supplementary arises out of the reply given by the hon. Prime Minister on the floor of the House. I don't think that there can be any point of disagreement so far as the availability of power is concerned. The disturbing factor is that in order to achieve the target that we have set for ourselves for achieving the availability of power, are we going to give a complete goby to some of the facts which have been clearly stated by one of the hon. Members? I am not prepared to believe what he said. I would like to have a factual position from the hon. Minister. I would like to know whether the power tariff which was offered to him previously was Rs. 2.12 paise per unit. He may reply to the correctness of this fact. But later on the Gujarat Government seems to have agreed for Rs. 2.87 paise per unit. Let him clarify these facts. If these are facts, then, of course, the rest of the things will follow.

DR. S. VENUGOPALACHARI: Sir, as I have stated earlier, the Central Government is not concerned with the power tariff. Secondly, in respect of this matter, a number of complaints have been made at different levels. As per the hon. Member, they had submitted representations to the non-officials and the hon. Prime Minister also. Some persons had approached the hon. High Court of Gujarat and now the matter is pending in the Supreme Court. They have extended the PPA for twenty years. So, whatever we are discussing in this House, is *sub-judice*.

SHRI S.B. CHAVAN: No, no, no. From the project report itself you can give the factual information. That is available in the project report. What is the per unit cost? If that factual information is available in the Report, there is nothing wrong, as you are saying, in giving facts on a case which is pending in the court; factual information can be supplied. So, what was there in the project report? And let me also know whether these two figures which are quoted here are factually correct or not.

SHRI H.D. DEVE GOWDA: May I clarify the positon, Sir? Earlier, as the hon. Member rightly put it, on the captive power side the rates quoted were something,"X'. Now the rates tentatively agreed were 'Y'. The issue before me is at various stages; this will be scrutinised. Fist, the draft PPA will be sent by the State Government after it has been recommended by the concerned State Electricity Board. But once it comes to the Government of India, in the Central Electricity Authority and in the Department of Economic Affairs scrutiny takes place at various stages. Mr. Chhabildas Mehta, the former Chief Minister, has made a specific complaint. I have asked the Central ElectricityAuthority to examine all the observations and some of the allegations made by the then Chief Minsiter and give me a comprehensive report. Once I get the report from the Central Electricity Authority about any fraud that has taken place, I am prepared to make a statement in the House. I will again pursue with the Central Electricity Authority to see that the licence is sent earlier. I will come back to this House and if there is any fraud committed, I am prepared to make a comprehensive statement.

SHRI S.B. CHAVAN: I am not asking about the fraud. I am asking for the facts.

SHRI H.D. DEVE GOWDA: At this stage it is very difficult for me to say under what circumstances Rs. 3/- or Rs. 2.97/- has been fixed. All these things, it is only for the technical people to say: I can't say. I have asked the Central Electricity Authority to examine the allegations made by the former Chief Minister and I will come back to this House if there are any specific complaints proved; otherwise, I cannot say anything on that

*224. [The Questioner (Dr. Shrikant Ramchandra Jichkar) was absent. For answer vide col. 30 infra]

MR. CHAIRMAN: Q.No. 225. It is another power question. Q.No. 235 is also on the same subject. So, I propose to combine these questions together.

Supply of Power to States from Central Pool

*225. MAULANA OBAIDULLAH KHAN AZMI: Will the PRIME MINISTER be pleased to state:

(a) the criteria fixed by the Central

Government for supply of power to the States from Central pool;

- (b) the quantum of power supplied from Central Pool during 1996, State-wise;
- (c) whether the power supply to States was not in accordance with the demand of the States; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTY OF POWER (DR. S. VENU-GOPALACHARI) (a) to (d) A Statement is laid on the Table of the House.

Statement

Supply of power from central pool

- (a) Allocation of power to each State/UT from the Central Sector station is normally being made in accordance with the sharing formula devised in 1978 in consultation with the State Governments. According to this formula in case of a thermal project, 10% power is allocated to the home State in which the project is located and 75% of power is distributed amongst all the constituent States/ UTs of the region. In case of Hydro electric projects, 12% free power is allocated for the home State and 73% of power is distributed amongst the States/UTs of the region. In both cases, the balance unallocated 15% power is retained with the Centre to be allocated from time to time to enable the States/UTs to cater to seasonal and the varying load demands.
- (b) The State-wise entitlement vis-a-vis actual drawal of power from the central secor stations during 1995-96 is indicated in Statement-I (See below)
- (c) During the year 1995-96, the Statewise power demand & availability position is indicated in Statement-II (See below)
- (d) In spite of significant growth in installed generating capacity from 1362 MW in 1947 to 83287 MW as on 31st March, 1996, shortages persist as growth in demand for power has been outstripping the growth in generation.

Statment I

Supply of Power to States from Central Pool Entitlement vis-a-vis Actual Drawal of Energy from Central Stations (Period April, 1995 to March, 1996)

(All figures in MU)

Name of the State	Entitlement	Drawal
Northern Region		
Chandigarh	176.7	181.6
Delhi	8067.0	7350.1
Haryana	5386.8	5961.3
Himachal Pradesh	1135.7	917.2
Jammu & Kashmir	2937.5	2428.9
Punjab	5511.8	4465.9
Rajasthan	7445.9	9639.1
Uttar Pradesh	14382.7	14100.0
Total	45044.1	45044.1
Western Region		
Gujarat	8633.5	9552.9
Madhya Pradesh	10263.8	11096.4
Maharashtra	10197.6	8996.6
Goa	1223.3	672.3
Total	30318.2	30318.2
Southern Region		
Andhra Pradesh	7234.1	7816.2
Karnataka	4085.9	4495.6
Kerala	2898.8	2737.1
Tamil Nadu	7872.0	7184.4
Goa	636.0	439.5
Total	22726.8	22726.1
Eastern Region		
Bihar	3080.9	4545.9
DVC	1392.4	1867.4
Orissa	2501.9	1884.9
West Bengal	2935.8	1748.8
Sikkim	164.4	28.4
Total	10075.4	10075.4
North-Eastern Regi		1007211
Arunachal Pradesh	91.3	54.6
Assam	645.5	834.5
	243.3	247.1
Manipur	143.8	11.2
Mehalaya Mizoram		11.2
Nagaland	117.7 131.4	114.0 126.0
	131.4	120.0
Tripura Total	1509.4	1509.4
10141	1309.4	1309.4

Statement-II Supply of Power to States from Central Pool Actual Power Supply Position

(All figures in MU net)

Region/State/		APRIL 95 —	MARCH '96	
Svetam	Requirement	Availability	Shortage	%
Northern Region				
Chandigarh	819	811	8	1.0
Delhi	13280	13145	135	1.0
Haryana	12943	12639	304	2.3
Himachal Pradesh	2211	2209	2	0.1
Jammu & Kashmir	4335	3309	1076	24.5
Punjab	20368	19981	387	1.9
Rajasthan	19280	18661	619	3.2
Uttar Pradesh	38690	34279	4411	11.4
N.R.	111976	105034	6942	6.2
Western Region				
Gujarat	36895	34733	2162	5.9
Madhya Pradesh	30760	28059	2701	8.8
Maharashtra	56110	54798	1312	2.3
Goa	1149	1149	0	0.0
W.R.	124914	118739	6175	4.9
Southern Region				
Andhra Pradesh	36790	29367	7423	20.2
Karnataka	24120	19125	4995	20.7
Kerala	10835	9288	1547	14.3
Tamil Nadu	33845	30145	3700	10.9
S.R.	105590	87925	17665	16.7
Eastern Region				
Bihar	9570	6692	2878	30.1
DVC	8270	8007	263	3.2
Orissa	10125	9648	477	4.7
West Bengal	14800	14090	710	4.8
E.R.	42765	38437	4328	10.1
North-Eastern Region				
Arunachal Pradesh	161.7	103.3	57.4	35.5
Asam	2811.6	2509.2	302.4	10.8
Manipur	376.5	319.6	56.9	15.1
Mehalaya	394.7	382.8	11.9	3.0
Mizoram	163.7	136.3	27.4	16.7
Nagaland	166.8	140.9	25.9	15.5
Tripura	401.4	317.1	84.3	21.0
N.E.R.	4476.4	3910.2	566.2	12.6
ALL INDIA	389721	354045	35676	9.2